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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 195 OF 1988
~~XXX~~

DATE OF DECISION 18-2-1992.

G.S. Parmar, Petitioner

Mr. M. Radhakrishnan, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mrs. M.R. Bhatt for Mr. R.P. Bhatt, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.Y. Priolkar, Member (A).

The Hon'ble Mr. R.C. Bhatt, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

G.S. Parmar
Tax Assistant, Income Tax
Companies Circle-I(7)(GS)
Ahmedabad.

..... Applicant.

(Advocate:Mr.M.Radhakrishnan)

Versus.

1. Union of India
(Notice to be served
through the Secretary,
Ministry of Finance,
Department of Revenue
New Delhi)

2. The Chief Commissioner of
Income Tax (Administration)
Aayakar Bhavan
Ahmedabad.

3. N.M. Rathod
Head Clerk
Income-tax Circle IV
Narayan Chambers,
Ahmedabad.

..... Respondents.

(Advocate:Mrs.M.R.Bhatt for
Mr. R.P. Bhatt)

ORAL ORDER

O.A.No. 195/1988

Date: 18-2-1992.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

None present for the applicant. Mrs.M.R.Bhatt
for Mr. R.P.Bhatt, learned advocate for the
respondents present. It appears from the record
that on 17th March, 1989 the matter was put before the
Division Bench by the then Hon'ble Vice Chairman of
this Tribunal at the request of the applicant that
as one of the relief claim is consequential promotion,
the same should be decided by the Division Bench.
The matter was thereafter placed before the Division
Bench as per the request of the applicant. The

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matter was put before the Division Bench on 3rd October, 1991, ~~None~~ ^{remained} present for the applicant and the matter was adjourned. Today, also ~~none~~ ^{remained} present for the applicant nor is there any motion for adjournment on behalf of the applicant. Hence the matter is dismissed for default. No order as to costs.



(R.C.Bhatt)
Member (J)



(M.Y.Priolkar)
Member (A)